

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

COMP.APPL/98(CH)2024
And
CP/27(CH)2024

IN THE MATTER OF

Mr. M.K.V.N Murthy

...

Petitioner

Versus

Gujarat Tv9 Private Limited

...

Respondent

Under Section: 241, 242 CA 2013

Rule: 11 of NCLT 2016

Order delivered on 03.05.2024

CORAM:

**SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Yogesh Jagia, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner. Having heard the submissions made by the learned counsel for the petitioner, time is granted to show how the action for oppression & mismanagement can go against the respondents more particularly respondent No.1 along with the legal decisions if any. Let the matter be listed on 05.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**